

**Central Administrative Tribunal
Madras Bench**

OA/310/00445/2021

Dated the 16th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

C.Rajendran
Rtd. Track Maintainer,
No.61-A, Railway Colony,
Tirupattur, Vellore,
635601. ..Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep. by
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2. The Divisional Personnel Officer,
Salem Division,
Southern Railway,
Salem ..Respondents

By Advocate

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to the impugned order No.SA/P579/I/LARGESSION/Vol.II dated 23.11.2016 and the representation dated 14.11.2019 and to direct the respondents to appoint applicant's son under LARGESSION Scheme and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. At the time of hearing, counsel for the applicant submits that he may be permitted to withdraw this OA.
3. Permission is granted to withdraw the OA. Accordingly, this OA is dismissed as withdrawn. Applicant is at liberty to exercise an appropriate legal remedy, if so advised. No costs.

(C.V.Sankar)
Member(A)

16.04.2021

(S.N.Terdal)
Member(J)

/G/